

away the money which they have accumulated in the Provident Fund, and so it will defeat the very purpose of the law. However, Shri Tushar Chatterjea knows that in certain exceptional circumstances, like acquiring property for building a house, some loan is being sanctioned, but for routine or normal expenditure of the family this loan cannot be given. Otherwise, as I said, the very purpose of the law itself of social security in old age or retirement will be frustrated.

I think this is all that I have got to say, and there are not also many points raised. Only people would like to extend this law as much as possible. I think the House will be giving us powers enough to extend the law to any establishment which can be considered eligible under this law.

**Mr. Speaker:** The question is:

"That the Bill further to amend the Employees' Provident Funds Act, 1952, be taken into consideration."

*The motion was adopted.*

**Mr. Speaker:** Clause 2.

**Shri T. B. Vittal Rao:** I wish to move amendment No. 2, not No. 1.

**Shri Khandubhai Desai:** It is already there in the enactment itself.

**Mr. Speaker:** Does the Minister accept it?

**Shri Khandubhai Desai:** I do not accept it. It was already covered by the law itself.

**Shri T. B. Vittal Rao:** It is a clarification, and wants to include Road Transport and Inland and Sea Transport in establishments.

**Shri Khandubhai Desai:** That is covered by the amendment already moved to "establishment", and transport is an establishment.

**Shri T. B. Vittal Rao:** Then I do not move.

**Mr. Speaker:** Is he moving amendment No. 3? No.

The question is:

"That clauses 2 to 6 and clause 1 stand part of the Bill".

*The motion was adopted.*

*Clauses 2 to 6 and clause 1 were added to the Bill.*

**Mr. Speaker:** The question is:

"That the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*The Enacting Formula and the Title were added to the Bill.*

**Shri Khandubhai Desai:** I beg to move:

"That the Bill be passed."

**Mr. Speaker:** The question is:

"That the Bill be passed."

*The motion was adopted.*

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#### BUSINESS OF THE HOUSE

**Mr. Speaker:** I want to make an announcement. The last day fixed for the session is the 21st. Except in an extraordinary case we will not extend it by even a day. We will have possibly to sit on the 22nd, that is in the future, we are not so sure.

In the meanwhile there are a number of Bills. Supplementary Demands for Grants have to be gone through. They have been presented. They themselves may take eight hours. We calculated the number of hours available to us in the Business Advisory Committee. We have before us just 40 hours or so, and unless we sit either on a Saturday or one hour extra every day we may not be able to finish the necessary amount of work or the work that is unavoidable which we must get through. Therefore, the Business Advisory Committee has suggested,—and I agree, that from Monday, that is day after tomorrow, we will sit one hour extra every day. We shall not sit on a Saturday for the

[Mr. Speaker]

rest of the session. Saturday the 15th we shall not sit.

**Shri Punnoose (Alleppey):** There is a Bill for delegation of powers to the President regarding Kerala State. Is anything fixed up?

**Mr. Speaker:** That has not been introduced. We have taken that also into account.

**Shri T. B. Vittal Rao (Khammam):** My motion regarding the appointment of a high-power commission to go into the safety measures in the mines has been admitted as a no-day-yet-named motion. It was admitted a month ago, but no time has been allotted for it.

**Mr. Speaker:** That shall stand over. We shall consider it on Wednesday when the Business Advisory Committee meets again.

**Shri T. B. Vittal Rao:** You can fix the time yourself. Why have it taken to the Business Advisory Committee and have complications?

**Mr. Speaker:** It is the Business Advisory Committee which looks into this matter.

**Shri Kamath (Hoshangabad):** It is gratifying that you have decided, and the Business Advisory Committee has decided, not to sit on Saturdays, as we had requested you.

**Mr. Speaker:** The hon. Member himself said so yesterday.

**Shri Kamath:** But Government are asking for extension of time for Government business. I hope Government will bear the responsibility to have proper quorum in the House.

**Mr. Speaker:** I agree....

**The Deputy Minister of Labour (Shri Abid Ali):** The hon. Member also should be present.

**Shri Kamath:** It is your business. It is Government business.

**Mr. Speaker:** For all Government business, it is the duty of Government to keep quorum in order. Sometimes, we close our eyes to the absence of quorum, but it is not right that large measures which have got very serious consequences ought to be passed without there being even the minimum quorum. After all, one-tenth of the strength is the minimum. Of course, Government must take care of it, and the persons in charge of Government business, that is, the whips must see to it that at all times in the day there is sufficient quorum in the House.

4-52 P.M.

*The Lok Sabha then adjourned till Eleven of the Clock on Monday, the 10th November, 1956.*